

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 25/MP/2020

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the State of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in order dated 16.5.2019 in Petition No. 284/MP/2018.

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : MSEDCL & anr

Date of Hearing : **4.6.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member

Parties present : Shri Vishrov Mukerjee, Advocate, GWEL
Ms. Raveena Dhamija, Advocate, GWEL
Shri M.G.Ramchandran, Senior Advocate, MSEDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Swapnil Katkar, MSEDCL
Ms. Swapna Seshadri, Advocate, DNHPDCL
Shri Anand Ganesan, Advocate, DNHPDCL
Shri Ashwin Ramanathan, Advocate, DNHPDCL

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing. Accordingly, the Commission adjourned the hearing.

2. The Petition shall be listed in due course, for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B.Sreekumar)
Joint Chief (Law)